GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Rajya Sabha

UNSTARRED QUESTION NO.: 1624 TO BE ANSWERED ON THE 4th August 2025

NO FLY LIST

1624. SMT SAGARIKA GHOSE

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government maintain a record of all those placed on the No Fly List during the last five years;
- (b) if so, a yearly break up and details, if not, the reasons therefor; and
- (c) the duration and tenure of ban imposed on each individual placed in the No Fly list?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (c): The number of passengers placed in the 'No Fly List' during the last five years are as under:

Year	No. of Passengers
2020	
	10
2021	
	66
2022	
	63
2023	

110

2024

82

2025 till 30.07.2025

48

As per the provisions of Civil Aviation Requirements (CAR) on "Handling of unruly/ disruptive passengers", unruly passengers are categorised into three levels based on the severity of their misconduct onboard an aircraft.

The duration of ban for Level 1 misconduct is upto 3 months, for Level 2 is upto 6 months and for Level 3 is a minimum of 2 years or more without limit.
